

Name of the Corporate Debtor: Supha Pharmachem Limited (Formerly Remedium Lifecare Limited); Date of commencement of CIRP: March 17, 2026; List of creditors as on:06th April 2026

List of operational creditors (Other than Workmen and Employees and Government Dues)

(Amount in Rs.)

Sl. No.	Name of creditor	Details of claim received				Details of claim admitted								Amount of contingent claim	Amount of any mutual dues that	Amount of claim under verification / not admitted
		Date of receipt	Principal Amount Claimed	Interest amount claimed	Amount claimed	Principal Amount Admitted	Interest amount admitted	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC			
1	Jiangsu WNC pharmaceutical Co.,ltd	30-03-2026	3,88,31,940	-	3,88,31,940	3,88,31,940	-	3,88,31,940	Against supply of materials	0	0	N	4.73%	0	0	-
2	Chemino Pharma Limited	30-03-2026	45,36,83,192	-	45,36,83,192	40,13,25,082	-	40,13,25,082	Against supply of materials	0	0	N	48.84%	0	0	5,23,58,110
3	Romek Lifesciences Private Limited	31-03-2026	2,03,17,010	-	2,03,17,010	-	-	-	Against supply of materials	0	0	N	0.00%	0	0	2,03,17,010
4	Neoloba Specialty Privare Limited	31-03-2026	4,96,59,480	2,71,67,137	7,68,26,617	4,96,59,480	2,71,67,137	7,68,26,617	Against supply of materials	0	0	N	9.35%	0	0	-
5	Sudarshan Pharma Industries Limited	31-03-2026	88,92,360	-	88,92,360	-	-	-	Against supply of materials	0	0	N	0.00%	0	0	88,92,360
6	Boston IVY Healthcare Solutions Pvt L	02-04-2026	6,18,98,022	1,28,22,057	7,47,20,079	6,18,98,022	12822057	7,47,20,079	Against supply of materials	0	0	N	9.09%	0	0	-
6	TOTAL		63,32,82,004	3,99,89,194	67,32,71,198	55,17,14,524	3,99,89,194	59,17,03,718		-	-		72%	-	-	8,15,67,480

Notes to list of creditors

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by IRP / RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP/RP

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.